

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No.227 of 2018

IN THE MATTER OF:

**Apoorva Leasing Finance &
Investment Company Ltd.**

...Appellant

Vs.

Registrar of Companies

...Respondents

**Present: For Appellant: - Mr. Amit Sibal, Sr. Advocate, Mr. Arvind
Kumar Gupta, Ms. Purti Marwaha Gupta and Ms. Henna
Goerge, Advocates**

ORDER

18.07.2018— After some arguments, Learned Senior Counsel appearing on behalf of the appellant submitted that he has been instructed to withdraw the appeal to enable the appellant to move before the Tribunal for vacating the Interim Order of Stay.

Prayer as made is allowed. The appellant may file petition. In such case the Tribunal may pass appropriate order in accordance with law.

The appeal is disposed of as withdrawn. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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